

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.130-IA/466(AHM)2024  
in  
C.P.(IB)/31(AHM)2024

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Mrs.Nayana Nitesh Katariya PG of Jyoti Power Corporation  
Private Limited  
V/s  
Bank of India & Others

.....Applicant

.....Respondent

**Order delivered on 17/04/2024**

**Coram:**

**Mr.Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Neel Basant, Adv  
For the Respondent/FC : Mr. Ketan parikh, Adv. (Bank of India)  
For the PG : Mr.Tirath Nayak, Adv  
For the SBI : Ms. Dhamishta Raval, Adv

**ORDER**

Ld. Counsel for the Applicant submits that service report has been filed on 09.03.2024 vide inward diary no. 2984. The same is taken on record. Service is complete. Ld. Counsel appearing for the FC Bank of India and SBI seeks more time to file Vakalatnama as well as reply. Despite due service FC IDBI Bank, Kotak Bank or Corporate Debtor are not present.

Ld. Counsels seeks and granted two weeks' time to file reply Thereafter rejoinder if any to be filed within 7 days.

Re-list on 17.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**